

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA-83 of 2013 in**  
**DFR No. 295 OF 2013**

**Dated : 8<sup>th</sup> April, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Talwandi Sabo Power Ltd. .... Appellant(s)**

**Versus**

**Punjab State Power Corporation Ltd. & Anr. .... Respondent(s)**

**Counsel for the Appellant(s): Mr. Sitesh Mukherjee**  
**Mr. Sakya Singha Chaudhuri**

**Counsel for the Respondent(s): Mr. M.G. Ramchandran**  
**Mr. Anand K Ganeshan for R-1**  
**Ms Shikha Ohri for PSERC**

**ORDER**

**(IA No. 83 of 2013 - Condonation of Delay)**

This is an application to condone the delay of 138 days in filing the Appeal as against the impugned order dated 27.9.2012. The Applicant/Appellant filed Review petition before the Commission and the same has been dismissed on 18.12.2012 and the Appeal was filed on 11.2.2013.

Though, we are not satisfied with the explanation for the delay, we deem it appropriate to condone the delay on payment of some costs.

Accordingly, the Applicant/Appellant is directed to pay the cost Rs. 2,00,000/- (Rupees Two Lakhs only) to a charitable organization, namely **“The Child Relief and You (CRY), 632, 2<sup>nd</sup> Floor, Lane No.3, West End Marg, Saiyadul Ajaib, New Delhi”** on or before 16.04.2013.

After getting the intimation about the compliance of this order, the Registry is directed to number the Appeal and post for Admission on **18.04.2013**.

The Registry is also directed to send a copy of this order to the above charitable organization.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

mk/vt